[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

## Government of India Ministry of Finance (Department of Revenue)

## Notification No. 165 / 2009-Customs (N.T.)

New Delhi, dated the 30th October, 2009. 8 Kartika, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint Commissioner of Customs and Central Excise, Hyderabad-II to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

(i) the Joint Commissioner of Customs (Import), Custom House (Import-Sea), Chennai;

(ii) the Joint Commissioner of Customs (Import), Custom House (Import-Sea), Mumbai;

(iii) the Joint Commissioner of Customs (Import), Air Cargo Complex, Sahar, Mumbai; and

(iv) the Joint Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Raigad, Maharashtra,

for the purpose of adjudicating the matters relating to Show Cause Notices pertaining to M/s. E.S.Enterprises, Plot No. 69/A, E.S.Mension, Temple Rock Enclave, Todbund "X" Road, Secundrabad - 500009 and another issued vide, F.No. VIII/26/07/2008-HRU, dated the 21st February, 2009, by the Joint Director, Directorate of Revenue Intelligence, Hyderabade Zonal Unit, Hyderabad.

[F.No. 437/124/2009-Cus.IV] (Navraj Goyal) Under Secretary to the Government of India